

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

31. C.P.(IB)-617(MB)/2021

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2024**

NAME OF THE PARTIES:- State Bank of India
V/s
Imran Khan

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Yahya Batatawala appeared for the Personal Guarantor and Mr. VBS Reddy, Resolution Professional present in person through VC. Counsel appearing for the Personal Guarantor seeks more time to file reply/objection against the report of the RP. Let reply/objection, if any, on behalf of the Personal Guarantor be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing, subject to last chance. List this matter for final hearing on **07.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)